

GOVERNMENT OF INDIA  
MINISTRY OF URBAN DEVELOPMENT

LOK SABHA

UNSTARRED QUESTION NO. 520

TO BE ANSWERED ON JULY 20, 2016

TELECOM TOWERS AT RESIDENTIAL COLONIES

No. 520 SHRI SANGANNA AMARAPPA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has allowed telecom companies to install telecom towers on the top of the residential houses/societies;
- (b) if so, the details of norms that are to be followed and fees to be charged from the telecom companies for the same; and
- (c) the types of residential houses/ societies on which such telecom towers are likely to be installed?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN  
DEVELOPMENT

(RAO INDERJIT SINGH)

(a) to (c): Regulating telecom companies regarding setting up norms and fees etc. to install telecom towers on various buildings including residential houses/societies falls under the purview of State Governments. This Ministry has released the Model Building Bye Laws (MBBL), 2016 in March, 2016 which is an advisory document for the State Governments to revise their respective Building Bye Laws. The advisory norms for installing the mobile towers have been prescribed in the MBBL, 2016.

Similarly, Delhi Development Authority (DDA), with the approval of Ministry of Urban Development, has notified Unified Building Bye Laws for Delhi in March, 2016.

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